

ANNEXURE- I**CERTIFICATE**

(The certificate on Official Letter head (in original) should be in respect of only one place. If there are more than one place in respect of which the proposal relates, appropriate certificates in respect of each of such places should be given.)

It is hereby certified that –

1. ¹ _____ is a ²Village/ Panchayat/ Town Panchayat/ Non- municipal area;
2. ¹ _____ is not a Municipality or Notified Area or Cantonment;
3. ¹ _____ is not part of any Urban Agglomeration (UA);
4. ¹ _____ is within a distance of 8 kilometres from the periphery
of the municipal limits of _____ ³ _____

Signature of the District Collector/ Deputy
Commissioner having jurisdiction over the place

Seal of the District Collector/
Deputy Commissioner

Date

-
1. Name of the place in respect of which the proposal relates.
 2. The civic status of the place, i.e., Village, Panchayat, Town Panchayat, Non- Municipal area, etc., should be indicated.
 3. Name of the Municipality.



ANNEXURE- II

Certificate to be furnished by all Central Government servants:

(1) I certify that I am residing in a house hired/ owned by me / my wife / husband/ son / daughter/ father / mother / a Hindu undivided family in which I am a coparcener.

(2) I certify that I am not sharing accommodation allotted to my parent/child by the Central/State Government, an autonomous public undertaking or semi- Government organization such as municipality, port trust, etc., allotted rent-free to another Government servant.

(3) I certify that my husband /wife / children/ parents who is / are sharing accommodation with me allotted to another employee of the Central / State Government / autonomous public undertakings or semi – Government organizations like municipality, port trust, etc., is/are not in receipt of HRA from the Central/ State Government / autonomous public undertakings or semi- Government organizations like municipality, port trust, etc.

(4) I also certify that my wife/ husband has not been allotted accommodation at the same station by the Central / Sate Government / autonomous public undertakings or semi- Government organizations such as municipality, port trust, etc.

Signature of the Govt. servant

Name of the Govt. servant.....

Designation.....

Date

*Strike out whichever is not applicable



CERTIFICATE

The Government servant concerned continued for the period for which House Rent Allowance is claimed, to retain the house at the same station (whether within its qualifying limits or in an adjoining area)

I certify that I retained the accommodation for the period for which HRA is being claimed at the same station _____ from where I was placed under suspension* or proceeded on leave/deputation abroad/training/etc*.

Signature of the Govt. servant

Name of the Govt. servant.....

Date:

Designation.....

*Strike out whichever is not applicable



Appendix

List of HRA Orders Consolidated/Superseded by this O.M

Sr. No.	OM No.	Date	Subject
01	2(37)-E.II(B)/64	27.11.1965	Grant of Compensatory(City) Allowance and House Rent Allowance
02	2(53)-E.II.B/65	23.02.1966	Grant of Compensatory(City) Allowance and House Rent Allowance
03	2(47)-E.II.(B)/66	18.08.1966	Grant of Compensatory(City) Allowance and House Rent Allowance
04	2(37)- E.II.(B)/66	24.09.1966	Rent free Concession during the period of suspension
05	2(91)- E.II.(B)/66	01.02.1967	Grant of Compensatory(City) Allowance and House Rent Allowance
06	2(100)- E.II.(B)/66	11.04.1967	Grant of Compensatory(City) Allowance and House Rent Allowance
07	2(20)- E.II.(B)/67	31.05.1967	Grant of Compensatory(City) Allowance and House Rent Allowance
08	2(47)- E.II.(B)/66	28.06.1967	Grant of Compensatory(City) Allowance and House Rent Allowance
09	2(55)- E.II.(B)/67	19.12.1967	Grant of Compensatory(City) Allowance and House Rent Allowance
10	2(110)- E.II.(B)/67	17.06.1968	Grant of Compensatory(City) Allowance and House Rent Allowance
11	2(15)- E.II.(B)/69	24.10.1970	Reduction of House Rent Allowance at the rate of 40% when a Government servant shares accommodation with a member of his/her family not dependent upon him.
12	2(26)- E.II.(B)/69	05.01.1971	Grant of Compensatory(City) Allowance and House Rent Allowance to a Central Government servant who resigns from Government service without joining duty after a spell leave.
13	2(37)- E.II.(B)/64	06.01.1971	Grant of house rent allowance/compensatory(city) allowance-clarification regarding para 3(b)(iii) of this Ministry's Office Memorandum No. F.2(37)- EII(B)/64 dated 27.11.1965- Issue of Instructions.



14	2(14)- E.II.(B)/71	20.05.1971	Grant of House Rent Allowance in terms of para 5(c)(ii) of this Ministry's O.M. No. 2(37) – E.II.B/64 dt 27.11.1965, clarification regarding.
15	2(32)- E.II.(B)/69	20.05.1971	Grant of Compensatory(City) Allowance and House Rent Allowance to a Central Government servants-clarification with regard to para 6(a)thereof.
16	2(25)- E.II.(B)/71	19.08.1971	House Rent/Compensatory (city) Allowance-Admissibility in areas outside the limits of a classified city/town- Procedure for obtaining necessary information/maps/certificates.
17	2(14)- E.II.(B)/71	30.10..1971	House Rent Allowance-change in the form of certificates prescribed in para 8(a) of Ministry of Finance Office Memorandum NO.2(37)- E.II.(B)/64, dated 27-11-1965
18	2(110)- E.II.(B)/67	24.11.1971	Grant of compensatory (city) and house rent allowance.
19	12034(1)/69-Pol.I	30.12.1971	Admissibility of House Rent Allowance in the event of non-acceptance or surrender of general pool accommodation at Delhi, Bombay, Calcutta, Nagpur, Simla, Madras and Chandigarh.
20	2(33)- E.II.(B)/71	13.03.1972	Grant of house rent allowance to Government servants sharing residential accommodation with adults not belonging to their families
21	2(56)- E.II.(B)/73	06.06.1974	Recommendations of the Third pay Commission – Decisions of Government relating to grant of Compensatory(city) allowance and house rent allowance to central Government employees.
22	2(42)- E.II.(B)/73	22.08.1974	Grant of Compensatory(city) allowance in respect of individuals who are entitled to rent free accommodation as a condition of service.
23	3(2)- E.II.(B)/73	03.09.1974	Third pay commission's recommendations regarding the grant of compensation- I lieu of rent free accommodation -Government's decision thereon.
24	2(61)-E.II(B)/74	19.10.1974	Grant of HRA to Central Government Employees in terms of para 5(c) (iii) of this Ministry's OM No. F. 2(37)-E.II(B)/64 dated the 27 th November, 1965.
25	2(64)- E.II.(B)/74	31.10.1974	Grant of HRA/CCA during leave –cases where a Government servant does not join duty after proceeding on leave
26	2(47)- E.II.(B)/73	25.11.1974	Grant of house rent allowance to Central Government employees on transfer from one station to another Instructions regarding
27	2(71)- E.II.(B)/74	02.06.1975	Grant of C.C.A and H.R.A.
28	2(9)- E.II.(B)/74	16.06.1975	Grant of House Rent Allowance- Clarification regarding para 3(b)(iii) of this Ministry's O.M. No. F. 2(37)-E.II(B)/64 dated 27.11.1965-Issue of instructions

29	2(71)- E.II.(B)/74	07.07.1975	Grant of House Rent Allowance to persons living in their own houses
30	2(71)- E.II.(B)/65	08.09.1975	Grant of house rent allowance to persons living in own houses.
31	11012/6/E.II.(B)/75	08.10.1975	Grant of house rent allowance
32	2(71).E.II(B)/74	09.10.1975	Grant of House rent allowance to persons living in their own houses.
33	15(5)- E.II.(B)/74	05.12.1975	Grant of house rent allowance under para 3(b)(III) of this Ministry's O.M.No. F.(37)-E.II.B/64 dated 27.11.65-conditions regarding.
34	11020/6/ E.II.(B)/75	09.12.1976	Payment of House rent allowance to allottees of Government accommodation who own houses at the place of their posting and who are paying market licence fee for the Government accommodation allotted to them w.e.f. 01/01/1976
35	11015/1/E.II.(B)/76	31.01.1977	Grant of Rent free accommodation/House rent allowance to Central Govt. employees posted to Mizoram.
36	15(5)- E.II.(B)/74	01.02.1977	Payment of house rent allowance under para 3(b)(III) of the O.M. dated 27-11-1965 to central government employees working in places which are town Panchayats.
37	11020/6/E.II.(B)/75	09.02.1977	Payment of House Rent Allowance to allottees of Govt. accommodation who own houses at place of their posting and who are paying market licence fee for the Govt. accommodation allotted to them w.e.f. 01-01-1976
38	11011/1/E.II.(B)/75	25.02.1977	Simplification/rationalization of rules and procedures relating to House Rent Allowance.
39	11021/6/75- E.II.(B)	21.07.1977	Payment of House Rent Allowance to allottees of Government accommodation owning houses.
40	11025/2/77- E.II.(B)	10.08.1977	Grant of rent-free accommodation or HRA in lieu to Central Govt. employees posted in A&N islands.
41	11013/4/ E.II.(B)/76	22.09.1977	Grant of houses rent allowance in cases where the accommodation in respect of which house rent allowance is claimed is not used solely for bona fide residential purposes clarification regarding.
42	11020/6/E.II.(B)/75	24.10.1977	Payment of house rent allowance to allottees of Government accommodation owning houses.
43	11021/6/76-E.II(B)	26.10.1977	Payment of house rent allowance to Central government employees within the areas of urban Agglomerations -Question regarding
44	11021/5/76- E.II.(B)	01.11.1977	Simplification/rationalization of rules relating to House Rent Allowance
45	11020/6/ E.II.(B)/75	23.12.1977	Payment of house rent allowance to allottees of government accommodation owning houses.

46	11021/7/E.II.(B)/75	28.03.1978	Third pay commission's recommendations regarding the grant of compensation in lieu of rent free accommodation-Government's decision thereon.
47	11011/1/E.II.(B)/75	31.03.1978	Simplification/rationalization of rules relating to House Rent Allowance
48	11020/6/E.II.(B)/75	17.04.1978	Payment of house rent allowance to allottees of government accommodation owning houses.
49	2(71)-E.II.(B)/74	27.05.1978	Admissibility of HRA to Central Government employees under paragraph 5(e) of this Ministry's O.M. No. 2(37)-E.II.B/64 dated 27.11.1965
50	11014/1/E.II.(B)/79	17.03.1979	HRA – Amendment in the forms of certificates prescribed.
51	11020/3/81/E.II.(B)	25.11.1981	Grant of house rent allowance to officers going on study leave
52	11014/2/E.II.(B)/82	19.03.1983	Grant of HRA to Central Government employees on transfer from one station to another –instructions regarding.
53	11014/1/83.E.II.(B)	16.05.1983	Simplification/rationalization of rules relating to House Rent Allowance –Drawal of H.R.A. by Government servants transferred to new stations regarding.
54	11020/3/85/E.II.(B)	15.09.1986	Grant of Compensatory (City) and House Rent Allowances classification/re-classification of cities/towns on the basis of population figures of 1981 census
55	11013/2/86/E.II.(B)	23.09.1986	Recommendations of the Fourth pay commission- Decisions of Government relating to grant of Compensatory(city)and House rent allowance to central govt. employees.
56	11015/4/86E.II.(B)	19.02.1987	Grant of compensation in lieu of Rent Accommodation
57	11015/4/86-E.II.(B)	22.05.1987	Grant of Compensation in lieu of Rent Free Accommodation.
58	11015/4/86-E.II.(B)	13.11.1987	Grant of Compensation in lieu of rent free accommodation
59	11015/4/86-E.II.(B)	04.05.1988	Grant of Compensation in lieu of rent free accommodation
60.	11015/2/87-E.II(B)	08.11.1988	Drawal of House Rent Allowance by husband and wife when both of them happen to be Govt. Servants and are living in hired/owned accommodation-clarification regarding
61.	11015/4/86-E.II(B)	19.06.1989	Grant of compensation on lieu of Rent Free Accommodation.
62.	21011/5/85-E.II(B)	04.07.1989	Grant of House Rent Allowance and Compensatory (city) Allowance at old rates with respect to revised pay scales for the period 15.1.1986 to 30.9.1986 to Central Government employees.
63.	11023/3/86-E.II(B)	01.12.1989	Delegation of powers to Administrative Ministries/Department for continued grant of HRA/CCA to Central Govt. Employees.

64.	21011/13/89-E.II(B)	20.12.1989	Clarification of the phrase "Same Station" for grant of HRA/CCA.
65	11020/19/90-E.II(B)	05.02.1991	Drawal of House Rent Allowance and Compensatory(city) Allowance during leave.
66	2(10)/E.II.(B)/92	25.01.1993	Grant of HRA/CCA within a distance of 8kms from the municipal limits of a qualified city.
67	2(40)/94-E.II.(B)	10.08.1994	Grant of compensation in lieu of rent free accommodation.
68	2(39)/94 E.II.(B)	27.10.1994	Reimbursement of rent to Govt. servants during their stay in state Bhavans/Guest Houses run by the State Govts./autonomous organizations. Etc
69	2(15)/2000-E.II.(B)	22.08.2001	Grant of HRA in lieu of rent free accommodation to the Central Government employees posted in Sikkim.
70	2 (25)/04- E.II.(B)	19.08.2004	Reimbursement of rent to Government servants during their stay in State Bhavans/Guest House run by the State Govts./ autonomous organization etc.
71	2(25)/2004-E.II(B)	15.12.2011	Re-imbusement of rent to Government servants during their stay in State Bhavans/Guest House run by State Governments/Autonomous Organizations, etc.
72	2(9)/2012-E.II(B)	27.08.2012	Clarification on the admissibility of House Rent Allowance (HRA) during the Child Care Leave (CCL) -Reg.
73	2/05/2018-E.II(B)	01.02.2019	Reimbursement of rent to Government servants during their temporary stay (upto a maximum period of six months) in State Bhavans/Guest Houses/ Departmental Guest House run by Central Government/State Governments/Autonomous Organizations etc.
74	2/5/2017-E.II(B)	05.03.2019	Dispensation of conditions of applying for Government Accommodation and furnishing of 'No Accommodation Certificate' for admissibility of House Rent Allowance.